

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 102-104 of 2021

In the matter of:

Innovntive Ventures Ltd.

....Appellant

Vs.

Dhinal Shah

...Respondents

Liquidator of Innoventive Industries Ltd. & Ors.

Present:

Appellant: Mr. Shiv Kumar Suri, Mr. Shikhil Suri, Ms. Aastha Mehta, Ms. Nikita Thapar and Ms. Eshna Kumar, Advocates.

Respondents: Ms. Pooja Mahajan, Ms. Mahima Singh, Ms. Srishti Kapoor and Mr. Dhinal Shah, Advocates for R-1.

ORDER
(Through Virtual Mode)

15.03.2021: Reply affidavit filed by Respondent No.1 is taken on record. Learned Counsel for the Appellant seeks and is granted extension of time of two weeks' to file rejoinder. Written Submission may also be filed by learned Counsel for the parties within the same period.

Learned Counsel for the Appellant submits that notice has been served upon Respondent Nos.2 and 3. Hard copy of affidavit of service is permitted to be filed within two days.

Post the matter 'for admission (after notice)' on **31st March, 2021**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/NN